

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 34/TL/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member**

**Date of Order: 22<sup>nd</sup> April, 2024**

**In the matter of**

Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Neemrana II Kotputli Transmission Limited.

**And**

**In the matter of**

**Neemrana II Kotputli Transmission Limited,**

DLF Cyber Park, Tower-B, 9th Floor,  
Udyog Vihar, Phase-III, Sector 20,  
Gurugram-1220008, Haryana

**....Petitioner**

**Vs**

**1. Central Transmission Utility of India Limited,**

Saudamini, Plot No.2, Sector-29,  
Gurgaon-122 001

**2. PFC Consulting Limited,**

9<sup>th</sup> Floor, A-Wing, Stateman House,  
Connaught Place,  
New Delhi- 110001

**3. Central Electricity Authority,**

Seva Bhawan, R.K. Puram,  
New Delhi-110016

**4. Union Territory of Jammu & Kashmir,**

Power Development Department,  
SLDC Building, 1<sup>st</sup> Floor,  
Gladani Power House,  
Narwal-180006, Jammu

- 5. Union Territory of Ladakh,**  
Superintending Engineer, Distribution Circle,  
Power Development Department,  
Choglamsar-194101, Leh
- 6. Powergrid Corporation of India Limited,**  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016
- 7. HVDC Dadri,**  
Powergrid Corporation of India Limited,  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016
- 8. HVDC Rihand,**  
Power Grid Corporation of India Limited,  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016
- 9. Union Territory of Chandigarh,**  
Electricity Wing of Engineering Department,  
Room No. 511, 5th Floor,  
UT Secretariat (Deluxe) Building,  
Sector 9D, Chandigarh-160009
- 10. BSES Rajdhani Power Limited,**  
BSES Bhawan, Nehru Place,  
New Delhi -110019
- 11. BSES Yamuna Power Limited,**  
B-Block, Shakti Kiran Building,  
Near Karkadooma Court, Karkadooma,  
New Delhi-110092
- 12. New Delhi Municipal Council,**  
Palika Kendra, Sansad Marg,  
New Delhi-110 002
- 13. Tata Power Delhi Distribution Limited,**  
NDPL house, Hudson Lines Kingsway Camp,  
New Delhi -110 009
- 14. Himachal Pradesh State Electricity Board,**  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171004, Himachal Pradesh
- 15. Haryana Power Purchase Centre,**  
Shakti Bhawan, Sector-6,  
Panchkula-134109, Haryana

**16. Punjab State Power Corporation Limited,**  
PP&R, Shed T-1, Thermal Design,  
Patiala-147001, Punjab

**17. Ajmer Vidyut Vitran Nigam Limited,**  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017, Rajasthan

**18. Jaipur Vidyut Vitran Nigam Limited,**  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017, Rajasthan

**19. Jodhpur Vidyut Vitran Nigam Limited,**  
New Power House, Industrial Area,  
Jodhpur-342003, Rajasthan

**20. North Central Railway,**  
DRM Office, Nawab Yusuf Road,  
Prayagraj-211011, Uttar Pradesh

**21. Uttaranchal Power Corporation Limited,**  
Urja Bhawan, Kanwali Road,  
Dehradun-248001, Uttarakhand.

**22. Uttar Pradesh Power Corporation Limited,**  
(Formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow- 226001, Uttar Pradesh.

**23. A.D. Hydro Power Limited,**  
Bhilwara Towers, A-12,  
Sector 1, Noida- 201301, Uttar Pradesh.

....Respondents

**Parties present:**

Shri Gaurav Dudeja, Advocate for the Petitioner  
Ms. Priyadarshini, Advocate, PFCCCL  
Shri Anubhav Kansal, PFCCCL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislav, CTUIL

**ORDER**

The Petitioner, Neemrana II Kotputli Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14, 15, and 79 (1) (e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the

Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) for the establishment of the “Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part 1) (Bikaner Complex): PART B” (“the Project”) on a Build, Own, Operate and Transfer (BOOT) basis, and to provide transmission services as per the terms of the Transmission Service Agreement (“ the TSA”) dated 27.12.023. The details of the Project are as follows:

<b>Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part 1) (Bikaner Complex): PART B</b>		
<b>S.No.</b>	<b>Name of Transmission Element</b>	<b>Scheduled COD in months from Effective Date</b>
1.	<p><i>Establishment of 765/400 kV, 4x1500 MVA (along with one spare unit of 500 MVA) Neemrana-II S/s along with 2x330 MVA (765 kV) Bus Reactor (along with one spare unit of 110 MVA) &amp; 2x125 MVA (420kV) Bus Reactor at a suitable location near Neemrana</i></p> <ul style="list-style-type: none"> <li>• <i>765/400 kV 1500 MVA ICTs – 4 nos. (13x500 MVA including one spare unit)</i></li> <li>• <i>330 MVA Bus Reactor-2 nos. (7x110 MVA, including one spare unit)</i></li> <li>• <i>765 kV reactor bays- 2 nos.</i></li> <li>• <i>125 MVA, 420kV bus reactor - 2 nos.</i></li> <li>• <i>420 kV reactor bays - 2 nos.</i></li> <li>• <i>765 kV ICT bays – 4 nos.</i></li> <li>• <i>400 kV ICT bays – 4 nos.</i></li> <li>• <i>400 kV line bays - 6 nos. (4 nos. for LILO of Gurgaon -Sohna Road D/c line &amp; 2 nos. for Kotputli D/c line)</i></li> </ul> <p><i>Future provisions: Space for</i></p> <ul style="list-style-type: none"> <li>• <i>765/400kV ICT along with bays- 2 nos.</i></li> <li>• <i>765 kV line bays along with switchable line reactors – 12 nos.</i></li> <li>• <i>765 kV Bus Reactor along with bay: 1 no.</i></li> <li>• <i>400 kV line bays along with switchable</i></li> </ul>	24 months

	<p>line reactor –6 no.</p> <ul style="list-style-type: none"> <li>• 400 kV Bus Reactor along with bay: 1 no.</li> <li>• 400kV Sectionalization bays: 2 sets</li> </ul>	
2.	Neemrana-II -Kotputli 400 kV D/c line (Quad)	
3.	<p>2 no. of 400 kV line bays at Kotputli</p> <ul style="list-style-type: none"> <li>• 400 kV line bays at Kotputli - 2 nos.</li> </ul>	
4.	LILO of both ckts of 400 kV Gurgaon (PG) - Sohna Road (GPTL) D/c line (Quad) at Neemrana-II S/s	

**Note:**

- (i) Provision of suitable sectionalization shall be kept at Neemrana-II S/s at 400kV level to limit short circuit level.
- (ii) POWERGRID to provide space for 2 nos. of 400 kV line bays at Kotputli S/s.”

2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Sterlite Grid 32 Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 1694.65 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 27.3.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 27.3.2024 are extracted as under:

“22. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **15.4.2024**.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published on 29.3.2024 in all editions of the Times of India (English) and Hindustan (Hindi). No suggestions/ objections have been received from members of the public in response to the public notice.

5. The case was called out for hearing on 19.4.2024. The learned counsel for the Petitioner submitted that, in response to a public notice published by the Commission, no objection had been received.

6. As regards the grant of a transmission licence, Clauses (15) and (16) of Regulation 7 of the Transmission Licence Regulations provide as under:

*“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.*

*(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long-term customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”*

7. In our order dated 27.3.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 23.1.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order.

Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Neemrana II Kotputli Transmission Limited,' for the establishment of the "Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part 1) (Bikaner Complex): PART B" ("the Project") on a Build, Own, Operate and Transfer (BOOT) basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 13 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;



- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;
- (l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such report or information as may be required under Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL / its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. Let an extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

12. Petition No. 34/TL/2024 is allowed in terms of the above.

Sd/-  
**(P.K. Singh)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson